

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CRIMINAL) NOS. _____ OF 2024
DIARY NO. 50448 OF 2023
IN
CRIMINAL APPEAL NOS.3051-3052 OF 2023,

Union of India & Ors. Petitioner(s)

VERSUS

Pankaj Bansal Respondent(s)

O R D E R

Application for oral hearing is rejected.

Delay condoned.

We have carefully gone through the review petitions and the connected papers. We do not find any error, much less apparent, in the order impugned, warranting its reconsideration.

The review petitions are dismissed accordingly.

Pending application, if any, stands disposed of.

..... J.
(A.S. BOPANNA)

.....J.
(SANJAY KUMAR)

New Delhi
March 20, 2024

ITEM NO.1003

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (CRIMINAL) Diary No.50448/2023 IN
CRIMINAL APPEAL NOS. 3051-3052/2023

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

PANKAJ BANSAL

Respondent(s)

(IA No. 251889/2023 - CONDONATION OF DELAY IN FILING REVIEW
PETITION, IA No. 251887/2023 - EX-PARTE STAY AND IA No.251886/2023
- ORAL HEARING)

Date : 20-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

By Circulation

UPON perusing papers the Court made the following
O R D E R

Application for oral hearing is rejected.

Delay condoned.

The Review Petitions are dismissed in terms of signed
order.

Pending application(s),if any, shall stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

(Signed order is placed on the file)